

(1869) 06 CAL CK 0035
In the Calcutta High Court

In Re: The Nabor Habi Tea Company

Date of Decision : 19-06-1869

Acts Referred:

Citation : (1869) 06 CAL CK 0035

Judgement

Phear, J.—In an application of this kind by a creditor, the Court will always be in favour of making an order for winding up by the Court. The petitioning creditor is entitled to his costs as a first charge on the assets of the Company subject to any prior liens on the estate.